ITEM NO.601 COURT NO.8 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...../2014
CC No.14730/2014

(Arising out of impugned final judgment and order dated 07/08/2013 in SB No. 2558/1991 and order dated 16/07/2014 in CN No. 1367/2014 passed by the High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC Respondent(s)
(With appln.for c/delay in filing SLP)

Date : 02/09/2014 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Ranjit Kumar, S.G.
Mr. Pradeep Misra,Adv.
Mr. Daleep Kr. Dhayani, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Taken on board.

Mr. Ranjit Kumar learned Solicitor General appearing for the petitioner, submitted that the order dated 7th August, 2013 was passed by the High Court in case Service Bench No.2558 of 1991 without hearing the petitioner. It is urged by him that though, at one point of time, the Writ Court had passed an order requiring the counsel for the employee to serve a copy on the U.P. Power Corporation Ltd, one of the successors of U.P. State Electricity Board, but neither the copy was served nor any intimation was given by way of service to the Corporation as a result of which the

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Usha Rani Bhardwaj
Date: 2014.09.02
16:51:39 IST
Reason:

present order has been passed despite the factum that the respondent employee has been dismissed from service by the petitioner after initiation of appropriate disciplinary proceedings.

Delay condoned.

Issue notice returnable in four weeks.

There will be stay of the operation of the order of the High Court, in the meantime.

(USHA BHARDWAJ)
AR-CUM-PS

(SUMAN JAIN)
(COURT MASTER)